

RAJYA SABHA

Thursday, the 10th May, 1962/the 20th
Vaisakha, 1884 (Saka)

The House met at eleven of the
clock, MR. CHAIRMAN in the Chair

ORAL ANSWERS TO QUESTIONS

SAINIK SCHOOL IN UTTAR PRADESH

*395. SHRI M. P. BHARGAVA: Will
the Minister of DEFENCE be pleased
to state:

(a) whether there is any proposal
for opening a Sainik School in Uttar
Pradesh;

(b) on what basis Sainik Schools
are opened in a particular State;

(c) what are the academic qualifi-
cations and age limits for gaining
admission to these Schools; and

(d) how is the admission made to
these Sainik Schools?

THE DEPUTY MINISTER IN THE
MINISTRY OF DEFENCE (SHRI D. R.
CHAVAN): (a) There is no current
proposal to open a Sainik School in
U.P.

(b) The initiative for opening a
school in any State must come from
State Government.

(c) Boys within the age group 8-14
years who have V to IX standard of
education are eligible to apply for
admission.

(d) Admissions are made on the
results of competitive Entrance Exa-
mination held at various centres but
on the basis of an all-India standard.

SHRI M. P. BHARGAVA: May I
know, Sir, how many Sainik Schools
are there at present and the States in
which they are located?

SHRI D. R. CHAVAN: There are
nine Schools at present, Sir, and they
are located in various States.

SHRI M. P. BHARGAVA: Which are
those States?

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SHRI D. R. CHAVAN: Sir, one is at
Satara.

SHRI V. K. KRISHNA MENON: Sir,
this question relates only to U.P.
About other States I would like to
have notice.

SHRI M. P. BHARGAVA: Sir, I have
not been able to follow what the hon.
Minister has said.

MR. CHAIRMAN: He says that your
question was specifically about U.P.
You have asked whether there is any
proposal for opening a Sainik School
in Uttar Pradesh. Now, you are ex-
tending it—how many Sainik Schools
are there and where are they located
and all that.

SHRI M. P. BHARGAVA: Sir, it is
all a connected matter. I am not
bringing in anything new.

SHRI V. M. CHORDIA: Sir, part (b)
of the question says 'On what basis
Sainik Schools are opened in a parti-
cular State'. So, the hon. Minister
should answer that question about
States.

MR. CHAIRMAN: On what basis are
Sainik Schools started in different
States? That is what he asks.

SHRI V. K. KRISHNA MENON: Sir,
the initiative or the requirement for
Sainik Schools must come from the
States, because these Schools involve
a heavy financial responsibility and
also there is that responsibility for im-
parting education. Therefore, it is
only when a State takes the initiative
that we in the Government of India
can consider it. But the initiative must
come from the States.

SHRI M. P. BHARGAVA: May I
know whether any representation has
been received from the State of Uttar
Pradesh for establishing a Sainik
School there?

SHRI V. K. KRISHNA MENON: No,
Sir.

श्री विमलकुमार मन्नालालजी चौरङ्गिया :
क्या माननीय मंत्री महोदय बतायेंगे कि सैनिक

स्कूलों के लिये केन्द्रीय शासन के द्वारा क्या क्या सहायताएं दी जाती हैं ?

SHRI V. K. KRISHNA MENON: The Defence Ministry is responsible for some of the staff and administration. They provide a certain number of scholarships for the children of Service people. Its control is under a Council where the Chief Ministers of the States, which have Sainik Schools, sit.

SHRI A. D. MANI: I would like to draw the attention of the hon. Minister to part (b) of the question, which states as follows:

"On what basis Sainik Schools are opened in a particular State."

Does not mean—from his answers—that if a particular State asks for a Sainik School, it will automatically be granted without the other conditions being fulfilled?

SHRI V. K. KRISHNA MENON: No, Sir. It will depend on the various circumstances, Sir. The initiative must come from the States and then we have to see and examine whether it is possible or not and whether a sufficient number of students in that area will be coming forth, and Sainik Schools, Sir, are based on the conception that they must be all-India schools with certain all-India standards.

SHRI M. P. BHARGAVA: May I know, Sir, the financial arrangements as between the Centre and the States for opening these Schools?

SHRI V. K. KRISHNA MENON: Although it is another question, I will answer it, Sir. The States normally provide land, buildings and equipment, unless the Defence Ministry has any land for this purpose. They provide a large number of scholarships, through their various educational bodies, from their revenues. Of course, scholarships may be paid by the Central Government or by the State Governments or by anybody

else. The commitment of the States is in regard to the basic expenditure.

SHRI N. M. LINGAM: May I know, Sir, the specified object with which the Schools are being opened all over the country?

SHRI V. K. KRISHNA MENON: Sir, the specified object is to prepare boys for the National Defence Academy by imparting public education to them.

SOME HON. MEMBERS: May we know, Sir . . .

MR. CHAIRMAN: That is all. Next question.

राष्ट्रीय कोयला विकास निगम के नाम हस्तांतरण विलेख का लिखा जाना

*३९६. श्री भगवत नारायण भागवत : क्या खान तथा ईंधन मंत्री यह बताने की कृपा करेंगे कि क्या यह सच है कि राष्ट्रीय कोयला विकास निगम, जो १९५६ में स्थापित किया गया था और जिसको भूतपूर्व सरकारी कोयला खानों की सारी पूजी और ऋण आदि हस्तांतरित किये गये थे, के नाम अभी तक कोई नियमित हस्तांतरण विलेख नहीं लिखा गया है ; यदि हां, तो इसका क्या कारण है ?

†[EXECUTION OF TRANSFER DEED IN FAVOUR OF N.C.D.C.]

*396. SHRI B. N. BHARGAVA: Will the Minister of MINES AND FUEL be pleased to state whether it is a fact that no regular transfer deed has yet been executed in favour of the National Coal Development Corporation which was set up in 1956 and to whom all capital and loans, etc., of the ex-State collieries were transferred; if so, what is the reason therefor?]

खान तथा ईंधन मंत्रालय में उपमंत्री (श्री आर० एम० हजरतबीस) : भूतपूर्व सरकारी कोयला खानों का स्वामित्व और प्रबन्ध राष्ट्रीय कोयला विकास निगम को पहली अक्टूबर, १९५६ को हस्तान्तरण

†[1 English translation